1	2	3	4	5	6
5.	Gujarat	47.35	0.00	0.00	172.25
6.	Haryana	85.46	0.00	171.14	87.50
7.	Himachal Pradesh	84.3	0.00	97.54	0.00
8.	Jharkhand	257.61	0.00	0.00	0.00
9.	Karnataka	0.00	0.00	216.71	110.82
10.	Kerala	223.17	210.41	264.27	0.00
11.	Madhya Pradesh	302.93	474.59	395.45	507.30
12.	Maharashtra	327.08	0.00	682.44	589.88
13.	Manipur	138.54	57.6	105.96	73.06
14.	Meghalaya	91.62	0.00	0.00	172.62
15.	Mizoram	160.12	8.91	18.28	57.72
16.	Nagaland	181.12	188.47	175.88	102.06
17.	Odisha	475.58	111	150.66	191.53
18.	Rajasthan	0.00	0.00	28.87	42.51
19.	Sikkim	91.1	161.94	137.59	77.24
20.	Tamil Nadu	961.39	741.5	1022.6698	697.6
21.	Tripura	84	0.00	0.00	53.23
22.	Uttar Pradesh	0.00	834.54	424.36	0.00
23.	Uttarakhand	262.73	0.00	278.86	151.52
	TOTAL	4873.24	3786.1	5252.96	4287.45

Investigation on TEP

†*230. SHRI RAMDAS ATHAWALE: Will the Minister of FINANCE be pleased to state:

(a) whether the Tax Evasion Petitions (TEPs) are investigated intensely on being received at the Income Tax Department, if so, the details thereof;

†Original notice of the question was received in Hindi.

(b) whether the Income Tax Department has received any Tax Evasion Petitions from 1 July, 2014 to till date, if so, the details thereof, especially in respect of the Saharanpur, Muzaffarnagar and Meerut Districts of Uttar Pradesh in the Northern Region; and

(c) whether the Income Tax Department has investigated every Tax Evasion Petition; and if so, the details thereof on every Tax Evasion Petition especially in respect of Saharanpur, Muzaffarnagar and Meerut Districts of the Northern Region along with the conclusions of investigation and the action taken thereon?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (c) Tax Evasion Petitions (TEPs) are received by the Government at different levels including Central Board of Direct Taxes (CBDT). Each TEP containing allegations of violations of provisions of the Income-tax Act, 1961 ('the Act') is taken cognizance of and necessary action as per the provisions of the Act is taken by the jurisdictional Income-tax authorities. The jurisdictional authorities decide the course of action and the nature of investigation in respect of each TEP, depending upon the nature of allegations, source of complaint, quantum of tax evasion alleged and other relevant facts and circumstances of a case.

Based upon the outcome of investigation and evidence gathered on the relevant issues, including the issues emanating from TEPs, determination of income (including undisclosed income, if any) and tax liability is done at the time of assessment of income, following the quasi-judicial process under the Act. Applicable penalties are levied and prosecutions instituted in appropriate cases.

1786 TEPs have been received in CBDT since lst July 2014 which were disseminated to the respective jurisdictional authorities for appropriate action. Of these, 21 TEPs pertained to Saharanpur, Muzaffarnagar and Meerut districts of Uttar Pradesh. No centralized database regarding TEPs received by the field authorities under CBDT is maintained. Disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Act.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Promotion of AYUSH in Bihar

†1711. SHRI RAM NATH THAKUR: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

†Original notice of the question was received in Hindi.